

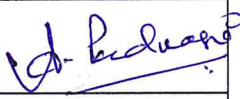
10 NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 29.01.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CANo.242/252/HDB/2017
NAME OF THE COMPANY	Online Career Doctor Studies & Services India Limited
NAME OF THE PETITIONER(S)	Online Career Doctor Studies & Services India Limited
NAME OF THE RESPONDENT(S)	Regastrat of Companies Hyderabad
UNDER SECTION	252

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
A. PADMASRI	PCS	padmasriappanna@yashwanth.com 9641477444	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Heard Ms A. Padmasri, learned PCS for the Applicant Company. The Learned Counsel for the applicant submitted that the company is finding it difficult in day to day operations and to pay the salaries, requested for an interim order, permitting to file the pending financial statements and annual returns for the period of 2013-15 and 2015-16 and 2016-17.

The Learned PCS has assured to file all the pending reports with the Roc from the date of receipt of copy of the order with applicable fee. Having considered the entire facts of the case and to renew its operations the prayer of the learned PCS, the Bench direct the Compay to file the returns. RoC is directed to furnish his report well before the next date of hearing.Post the case on 20.02.2018.



MEMBER (Tech)



MEMBER (Judl)